

(2026) 08 J&K CK 0747
In the Jammu And Kashmir High Court, Jammu Bench
Case No : WP(C) No. 2323/2026

Mohd. Putto and others

APPELLANT

Vs

Deputy Commissioner, Jammu and anr.

RESPONDENT

Date of Decision : 04-08-2026

Acts Referred:

Citation : (2026) 08 J&K CK 0747

Hon'ble Judges : Rajnesh Oswal, J

Bench : Single Bench

Advocate : Mr. Vijay Gupta, Adv. and Mr. Arvind Bandral, Adv. for the petitioners; Ms. Sagira Jaffer, Adv. vice Ms. Monika Kohli, Sr. AAG for the respondents

Final Decision : Disposed of

Judgement

1. The petitioners are aggrieved of the two show cause notices each dated 15.06.2026 issued in the name of Lalu S/o. Abdul Gani, Dak Bunglow Maralian, R. S. Pura, Jammu, whereby the he has been directed to show cause as to why unauthorized construction raised by him be not demolished within a period of seven days.

2. It is contended by the petitioners that their structures have been marked for demolition under the garb of these notices. Though no interference is warranted as the notices have been issued by respondent No. 2 only to show cause as to why the illegal construction be not demolished, but taking into consideration the stand of the petitioners that under the garb of these notices issued to one Lalu, the construction raised by the petitioners is sought to be demolished as such, this Court deems it appropriate to **dispose of** the present petition by directing the petitioners to respond to the show cause notices, which are subject matter of the present petition and after considering their response, respondent No. 2 shall take a decision in accordance with law.

3. Disposed of.